

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No.71174/2025

[Arising out of impugned final judgment and order dated 25-02-2020 in SLP(C) No. 32103/2014 passed by the Supreme Court of India]

FARID AHMAD KHAN

Petitioner(s)

VERSUS

GYAN CHAND MOGHA (DEAD) THR. LRS & ORS.

Respondent(s)

IA No. 322211/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 4045/2026 - CONDONATION OF DELAY IN FILING

IA No. 4051/2026 - EXEMPTION FROM FILING PAPER BOOKS

Date : 24-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) Mr. Rohit Amit Sthalekar, AOR
Mr. Siddhant Singh, Adv.

For Respondent(s) Mr. Gaurav Jain, Adv.
Ms. Abha Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. On 19.01.2026, this Court observed that despite our previous order dated 25.02.2020 directing to conclude the trial expeditiously within a period of one year, the trial is yet to be concluded. This Court summoned a report from the trial court which was not sent on 12.02.2026. Therefore, this Court allowed further two weeks' time, and

thereafter, on 20.03.2026, it was again observed that the trial court has not sent the report.

2. The Registrar General of the Allahabad High Court was directed to apprise the trial court for sending the report immediately. It was only thereafter a report was sent by the trial court, and on 12.05.2026, we directed that the trial be completed within the next six months and the trial court shall submit its first status report on or before 21.08.2026.

3. Today also, report from the trial court is not received. This is the third occasion where the concerned trial court has failed to submit report as sought by this Court.

4. In the aforesaid circumstances, the Registrar General of the Allahabad High Court is directed to initiate a preliminary inquiry against the concerned judicial officer and send a report to this Court within 15 days.

5. List the matter on 21.09.2026.

6. Based on the preliminary report, this Court shall consider initiation of a departmental inquiry against the concerned judicial officer.

(MINI)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)